Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No.27 of 2012 & I.A. No. 47/2012

Dated: 30th October, 2012

Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member

Hon'ble Mr. V. J. Talwar, Technical Member

In the matter of:

National Energy Trading & Services Ltd. Appellant (s)

Versus

Madhya Pradesh Electricity Regulatory

Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Anisha Nagarajan

Counsel for the Respondent(s) : Ms. Surbhi Sharma for R-1

ORDER

Learned advocate for the appellant has moved an application being I.A. No. 359 of 2012 supported by affidavit praying for remanding the matter to the Commission for hearing all the issues including the question of jurisdiction. Learned advocate for respondent no. 2 vehemently opposes the application. Upon hearing learned advocates for the parties including learned advocate for the Commission we hold that this application will be decided along with Appeal No. 27 of 2012 and no separate order is necessary in connection with this application.

On the prayer of the learned counsel for the appellant we adjourn the hearing as a last chance to <u>8th</u> <u>November, 2012.</u> Learned advocate for respondent no. 2 may, if so advised, file any written objections against the application No. 359 of 2012 on or before the next date of hearing.

List on 8th November, 2012 as a first case on the Board.

(V.J. Talwar) Technical Member Ss (P.S. Datta)
Judicial Member